IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-III

CA(CAA)-83/(ND)/2017

In the matter of:

M/s. PIPL Business Advisors and Investment

(P) Ltd. and NIIT Technologies Limited

.. PETITIONER

SECTION:

Under Section 230-232

Order delivered on 09.10.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

: Mr. Anirudh Das, Advocate

Mr. Vikram Shah, Advocate

For the Respondent/Corporate Debtor : -

For the Intervener

: Mr. Pankaj Jain, Chartered Accountant

ORDER

Learned Counsel for the petitioner is present.

In CA No.47/C-III/ND/2017, an application has been filed in relation to the Order dated 22.9.2017 wherein Mr. Dinesh Chandra Arora, Secretary, ICSI was appointed as Scrutinizer for the meeting directed to be convened on 28.10.2017 on the premise that he is a duly qualified Company Secretary in practice and who was named as Scrutinizer for the said meeting.

However, Mr. Dinesh Chandra Arora has informed that he is holding full time employment position as Secretary with the ICSI.

In the circumstances, since he is in full time employment, in lieu of him, Mr. Pankaj Jain, who has already been appointed as Scrutinizer in relation to

could -

the connected Scheme in CP No.CA(CAA)-85(ND)/2017, is appointed as the scrutinizer. The said scrutinizer, namely, Mr. Pankaj Jain, Practicing Company Secretary will strictly act in accordance with the directions already issued by the order dated 22.9.2017 and the remuneration and terms shall be the same as fixed vide order dated 22.09.2017. The Applicants/Petitioners undertake to serve the scrutinizer as well as authorities concerned with a copy of this order passed in this application in furtherance to the order already passed on 22.9.2017.

Application is allowed on above terms.

2'd-

R. VÄRADHARAJAN) MEMBER (JUDICIAL)

Surjit 9.10.2017